

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO.119(ND)2015  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. S. K. MOHAPATRA  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 1.08.2016

NAME OF THE COMPANY: Sh. Sunil Gandhi

Vs.

M/s. A.N. Buildwell Pvt. Ltd. & Ors

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the  
Companies Act 2013

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Mr VIVEK KONEI	ADV.	RESPONDENT No 3	3- [Signature]
2	Mr NIKHIL MARHAR	ADV.	RESPONDENT No 3	
3	<del>R K Gupta</del>	<del>Adv</del>		
4	<del>Ramesh Singh</del>	<del>Adv</del>		

Order

3. Mr. T.S. Bhatnagar Adv. Resp. 4, 5, 6  
Ld. Counsel for the parties have pointed out that proceedings for winding up and related applications are pending before the Hon'ble High Court of Delhi and the matter is now fixed for 26<sup>th</sup> October, 2016. Accordingly, a joint request has been made for deferring the orders in the present proceedings.

2. In view of the above, the hearing is deferred to 15.11.2016.

[Signature]  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

[Signature]  
(S.K. MOHAPATRA)  
MEMBER (T)

01.08.2016  
(P.K. Sud)